श्री सभापति : मैं ने इसी लिए कहा कि गवनं मेंट एस० डी० मिश्र साहब के सजेशन को कंसीडर करेगी । मैं कोई डाइरेक्शन नहीं दे सकता क्योंकि मैंने तो सारे पेपसं स्टडी नहीं किये हैं । आप लोगों ने किये हैं । गवनं मेंट कंसीडर करेगी और जिस वक्त डिस्कशन होगा उस समय आप जो क्येश्चन रेज करना चाहें कर सकेंगे ।

Message from

श्री राजनारायणः अगर आप ने यही तरीका उचित समझा है कहने का तो हमें उस के लिए कोई एतराज नहीं है, मगर मैं समझता हूं कि आप यह कह ही रहे हैं कि वह दें।

SHRI jAGDISH CHANDRA DIK-SHIT (Uttar Pradesh): Sir, I have given notice of a No-Day-Yet-Named Motion which is penultiply v. Could that also be listed a] wag with this, because it has been admitted by you?

MR. CHAIRMAN: Now I suggest that the name:; of all those *hem.*. Members who have given that motion will also be included in this. That will solve the problem.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE FORWARD CONTRACTS (REGULATIONS) ACT, 1952

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVE LOPMENT, INTERNAL TRADE. AMD COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): Sir, I beg to lay on the Table a copy each of the Minstry of Industrial Development, In' Trade and Company AfBti s (Department of Internal Trade) Notifications S.O. No. 4438 (in English) and S.O. No. 4438 (in English) and S.O. No. 4439 (sine English) and S.O. No.

EXTRACTS FROM ALL INDIA RADIO BULLE TINS REGARDING THE NEWK ABOUT DEMONSTRATION OF SAMYUKTA SOCIALIST PARTY IN LUCKNOW

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCAST I Nf; AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : Sir,

I beg to lay on the Table Extracts from the relevant All India Radio Bulletins regarding the news about demonstration of Samyukta Socialist Party in Lucknow on November 25, 1969. [Placed in Library. See No. LT-2180/69]

MESSAGE FROM THE LOK SABHA

THE MOTOR VEHICLES (AMENDMENT) BILL, '969

SECRETARY: Sir, 1 have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"I am directed to inform Rajya Sabha that the Motor Vehicles (Amendment) Bill, 1968, which was passed by Rajya Sabha at its sitting held on the 19th December, 1968, has been passed by Lok Sabha at its sitting held on the 27th November, 1969, with the following amendments:—

Enacting Formula

1. Page 1, line 1, for "Ninetcenth" substitute "Twentieth".

Clause 1

2. Page t, line 4, for "1968" substitute "1969".

Clause 5

3. Page 4, line 11, for "one year" substitute "six months".

Clause 9

4. Page 5, line 10, for "1968" substitute "1969".

5. Page 5, lines 18 and 19 omit "and the fee to be paid in respect thereof".

Clause 13

6. Page 6, line 15, after "agreement" insert "by the parties concerned".

Clause 17

7. Page 8, after line 29, insert "(n) to any transport vehicle while proceeding empty to any place for purpose of repair".

Glause 20

8. Page 9, line 29, for "five" substitute "two".

Clause 23

Ref. to hunger strike

 Page 16, line 38, after "seasons" insert "and the same is prominently marked on the vehicle".

Clause 29

10. Page 13, line 19, for "eight" substitute "sixteen".

Clause 33

11. Page 17. line 27, for "1968" substitute " 969".

Clause 39

12. Page 19, line 39, after "newspaper" inser "in regional language".

Clause 80

13. Page 43,-

(i) omit line 5,

(ii) after line 11, insert Tamil Nadu... TN, TM".

Clause B2

14. (i) Page 45, after Serial No. 12, after line 37, insert-

"13. M for Vehicles (Madras Amendment) Act, 1957 (19 of 1957).... The whole".

(ii) Pages 45 and 46, Serial Nos. 13 to 34 may be renumberd as serial Nos. 14 to 35.

I am, ther ;fore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha vith the request that the concurrence of Rajya Sabha in the said amendment be communicated to Lok Sabha."

Sir, I lay tht Bill on the Table.

REFERENCE TO FAST BY SHRI AMRIT NAHATA, M.P., IN RAJA-STHAN

SHRI A. G KULKARNI (Maharashtra): Sir, I call your attention and also the attention of the Government to the very serious situation arising out of the fast of our colleague, Mr. Amrit Nahata, M.P., in Jaisaaner.

MR. CHAIRMAN : Mr. Chandra Shekhar also $v\setminus$ anted to mention this.

SHRI A. G. KULKARNI: As you know, Sir, the Government has stopped all the relief w >rks there. I would request the Governm -jit to issue directions that 5—49 R. S./69

the relief works should be started and an assurance be given to Mr. Amrit Nahata so that he can break his fast. I would request, through you, Sir, the Prime Minister that she must take a very sympathetic view of the fast undertaken by our colleague, Mr. Amrit Nahata.

SHRI AKBAR ALI KHAN (Andhra Pradesh): We all subscribe to what Mr. Kulkarni has submitted just now.

REFERENCE TO HUNGER STRIKE BY FIELD OFFICERS OF THE LLC.

SHRI A. P. CHATTERJEE (West Bengal): Sir, I am rising to draw the attention of the House to a hunger strike which is being conducted today throughout India by the Field Officers of the LIC. Their demand is... -

SHRI CHANDRA SHEKHAR (Uttar Pradesh): On a point of order, Mr. Chairman, I want to know from you, twice or thrice I approached you to mention about the hunger strike of Mr. Amrit Nahata. Once when I approached you in the presence of Mr. S. N. Mishra, the hon. Member of the other House. .. {Interruptions}... of the other side...

SHRI BHUPESH GUPTA (West Bengali) : Mr. Chairman, it is other House.

SHRI CHANDRA SHEKHAR ;...you said, Mr. Chairman, that no mention about hunger stikes will be allowed. A colleague of ours is on hunger strike; he has been fasting for five days on a crucial question relating to famine and draught in Jaisalmer and Barmer Districts. Twice permission was refused to me. I seldom go to your Chamber to ask for permission. Twice you have rejected my request; under what rule? How are you giving permission to these other Members and why is this discrimination? May I know from you how am I disqualified to get your permission for raising such questions? I am not Mr. Kulkarni or Mr. Bhupesh Gupta but I am as good a Member of this House as anybody else. I have never been in the habit of approaching you but I felt very much on this issue and you told me point blank that no such question should be raised in the House. But now I see Mr. Chatterjee is mentioning about the hunger strike by the employees of the LIC; my freind Mr. Rajnarain will perhaps rise about Mr. Ajoy Mr. Mukherjee. I am not allowed to rise